

**BEFORE THE CENTRAL ELECTRICITY REGULATORY COMMISSION, NEW
DELHI**

IN THE MATTER OF:

NTPC Vidyut Vyapar Nigam Ltd.

..... Applicant

**Comments on Draft Central Electricity Regulatory Commission
(Connectivity and General Network Access to the inter state transmission
System) Regulations, 2021 vide Public Notice
No. : L-1/261/2021/CERC Dated: 16th Dec 2021**

It is humbly submitted that:

a. Proposed Regulation:

Clause 17. Eligibility for GNA:

17.1 (iii): Trading licensees engaged in cross border trade of electricity in terms of the Cross Border Regulations;

Comments/Suggestions:

As per CERC Cross border trade of electricity, Regulations 2019 clause 8.1 reproduced below:

“A participating entity located in neighbouring country shall be required to seek connectivity or long term access or medium term open access or short term open access, as the case may be, through separate applications”

Therefore, the clause 17.1(iii) of proposed regulation may be stated as –

“ **Participating entity** engaged in cross border trade of electricity in terms of Cross Border Regulations”

b. Proposed Regulation

Clause no 34.4 Payment of transmission charges for T-GNA

34.4(b) Transmission charges for T-GNA under Exigency application category shall be deposited along with the application.

Comments/Suggestions:

Presently for Exigency application 3 days time is provided for making payments, same may be maintained in the proposed regulation also



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